

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 88/2023

In

Original Application No. 116/2023

**In the matter of:
Gopal Sharma**

.....Applicant

Versus

State of HP & Ors.

.....Respondent(s)

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Dated:- 05-05-2025

**Respondent HPSPCB
Through Counsel**

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**Affidavit of Member Secretary
Himachal Pradesh State Pollution
Control Board Shimla in compliance to
the order dated 27.01.2025.**

May it please your Lordships :-

I, Anil Joshi , son of Sh. Ram Datt Joshi, aged about 59 years, presently, working as Member Secretary, H.P. State Pollution Control Board, Him Parivesh, Phase – III, BCS, New Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under :-

1. That the aforementioned matter is pending adjudication

before this Hon'ble Tribunal and was listed on 27-01-2025

wherein following directions were passed qua the State

Board.

ATTESTED
by
Oath Commissioner



Member Secretary,
HP State Pollution Control
Shimla

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“.....1. During the course of hearing today certain issues have cropped up, therefore, we require the respondent/project proponent and also the State Pollution Control Board to file fresh affidavits explaining the following:-

- (i) The rule, if any, requiring project proponent to adopt Zero Liquid Discharge (ZLD) and stand of the project proponent in this regard;
 - (ii) Status and details of mode of discharge of fly ash generated by the project proponent;
 - (iii) Whether the project proponent is only engaged in the work of formulation and R&D as submitted before the Tribunal or is also engaged in the production & manufacturing work. In this regard, it is noticed that along with the report of the joint committee 2 annexure 2 is enclosed which gives the details of the products and their quantity on page 20.
 - (iv) State PCB and the project proponent are also directed to disclose the legal position and status of the project proponent in respect of the environmental clearances.
2. Let the affidavit covering the above issues will filed within six weeks.....”.

ATTESTED. That in compliance to the afore-cited directions the point wise
 Oath Commissioner
 reply w.r.t observations of Hon'ble NGT is as under:


 Member Secretary,
 HP State Pollution Control
 Shimla

Sr. No.	Observation of Hon'ble NGT	Reply
1.	The rule, if any, requiring project proponent to adopt Zero Liquid Discharge (ZLD) and stand of the project proponent in this regard;	In this context, it is submitted that monitoring of pharmaceutical industries are conducted as per Notification dated 06-08-2021 of MoEF&CC, Govt of India. However, there is no rule for Zero liquid Discharge (ZLD) notified by the MoEF&CC (Copy of Notification is annexed as Annexure-A)
2.	Status and details of mode of discharge of fly ash generated by the project proponent;	In this context, it is submitted that the fly ash is disposed off through authorized disposal facility i.e Bhag Singh Enterprises which have valid consent of the State Board. The detail of Ash Disposed off to authorised disposal facility is annexed as Annexure-B
3	Whether the project proponent is only engaged in the work of formulation and R&D as submitted before the Tribunal or is also engaged in the production & manufacturing work. In this	It is submitted that the project proponent is engaged in the manufacturing of tablets & capsules. The process of manufacturing mainly involves blending, mixing and packing. The detailed process diagram is

ATTESTED
e
Oath Commissioner


Member Secretary,
HP State Pollution Control
Shimla

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	regard, it is noticed that along with the report of the joint committee annexure 2 is enclosed which gives the details of the products and their quantity on page 20.	annexed as Annexure-C .
4	State PCB and the project proponent are also directed to disclose the legal position and status of the project proponent in respect of the environmental clearances.	The units is engaged in pharmaceutical formulation and as per EIA notification, 2006 (annexed as Annexure- D) at Sr. no. 5(f) the Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates) require environmental clearance and environmental clearance is not required for pharmaceutical formulation units.

ATTESTED
e
Oath Commissioner

3. That the afore-mentioned report in compliance to order dated 27.01.2025 on behalf of HPSPCB may kindly be taken on record please.

 **DEPONENT**

Member Secretary,
HP State Pollution Control
Shimla

VERIFICATION:

I, the deponent named hereinabove, do hereby solemnly affirm and state that the contents of this affidavit are true and correct to the best of my knowledge derived from the official records and nothing material has been concealed therefrom.

Shimla
Identified by

Verified at Shimla on this 5th day of May, 2025.

ATTESTED
E
Oath Commissioner

Certified that the above affidavit was read out before me as an Oath Commissioner on 5th day of May 2025 at Shimla in the Dist. of Shimla by Sh. Anil Jashi who is certified by Sh. Sandeep Kumar Lo who is personally known to me & the contents of the above affidavit has been read over and explained to the deponent in vernacular who admit them to be correct at the time of making thereof.


DEPONENT
Member Secretary,
HP State Pollution Control
Shimla


5.5.2025

Note - All the cutting & adding have been attested by me

5.5.2025
Advocate
Oath Commissioner Shimla

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ANNEXURE - A

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(i)]

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में संख्यांक का. आ. 844(अ) तारीख 19 नवंबर, 1986 में प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 243(अ) तारीख 31 मार्च, 2021 द्वारा अंतिम रूप से संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th August, 2021

G.S.R. 541(E).—Whereas, certain draft rules, namely the Environment (Protection) Amendment Rules, 2020 were published in the Gazette of India, Extraordinary, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 44 (E), dated the 23rd January, 2020, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas, copies of the Gazette containing the aforesaid notification were made available to the public on the 23rd January, 2020;

And Whereas, objections and suggestions received from all persons and stakeholders in response to the aforesaid notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.** - (1) These rules may be called the Environment (Protection) Second Amendment Rules, 2021.

(2) They shall come into force after one year from the date of publication of this notification in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, for serial number 73 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

S.No.	Industry	Parameters	Standard	
1	2	3	4	
73.	Bulk Drug and Formulation (Pharmaceutical)	A. EFFLUENT STANDARDS*		
			Limiting value for concentration (in mg/l except for pH and Bio assay)	
		(i) Compulsory Parameters		
		pH		6.0-8.5
		BOD (3 days 27°C)		30
		COD		250
		TSS		100
		Oil & Grease		10
		Ammonical Nitrogen		100
	Bio - Assay Test**		90% Survival of Fish after first 96 hours in 100% effluent	

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(ii) Additional Parameters^{##}	
***Benzene	0.1
***Xylene	0.12
***Methylene Chloride	0.9
***Chlorobenzene	0.2
Phosphates as P	5
Sulphides as S	2
Phenolic Compounds	1
Zinc	5
Copper	3
Total Chromium	2
Hexavalent Chromium (Cr ⁶⁺)	0.1
Cyanide (as HCN)	0.1
Arsenic	0.2
Mercury	0.01
Lead	0.1
SAR	Less than 26 (applicable only for discharge on land)
(iii) Industry connected with CETP	
<ul style="list-style-type: none"> The discharge norms for industry connected with CETP and of CETP shall be governed by Ministry of Environment, Forest & Climate Change notification S.O. 4 (E), dated the 1st January, 2016. State Pollution Control Board shall prescribe additional relevant parameters as given at para A (ii) of this notification as per needs and discharge potential of member industries and specify the frequency of monitoring considering the receiving environment conditions. 	
Note:	
The standards in para A is applicable to all discharges except to CETP.	
*Not applicable to industry discharging to CETP, and shall be applicable to all discharge to land and surface water bodies including use of treated wastewater for horticulture or irrigation purpose.	
** The Bio assay test shall be conducted as per IS : 6582-1971	
## Parameters listed as "Additional Parameters" shall be prescribed by SPCB depending on the process and product and its monitoring frequency shall be monthly/quarterly as decided by SPCBs	
***Limits shall be applicable to industries those are using Benzene, Xylene, Methylene Chloride, Chlorobenzene.	

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(i)]

B. EMISSION STANDARDS	
(Tank farm Vents)	
Parameter	Limiting value for concentration (mg/Nm³)
Chlorine	15
Hydrochloric acid vapor	35
Ammonia	30
Benzene	5
Toluene	100
Acetonitrile	1000
Dichloromethane	200
Xylene	100
Acetone	2000
<i>C. The total cumulative losses of solvent should not be more than 5% of the solvent on annual basis from storage inventory</i>	
<i>D. Chemical and Biological sludge or any residue, reject, concentrate generated from wastewater treatment or its management facility at Industry or CETP catering to industries engaged in manufacturing of bulk drug or formulation of Pharmaceuticals, shall be classified as Hazardous Waste as per the provision of clause 17 of sub-rule (i) of rule 3 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and shall be subject to the provision made therein.</i>	

[F. No. Q-15017/12/2018-CPW]

NARESH PAL GANGWAR, Jt. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 243(B), dated the 31st March, 2021.

ACME FORMULATION PRIVATE LIMITED		
BOILER ASH DISPOSAL DATA (2023-24)		
MONTH	IN KG	IN MT
Apr-23	8267	8.3
May-23	10465	10.5
Jun-23	13820	13.8
Jul-23	14160	14.2
Aug-23	14692	14.7
Sep-23	12678	12.7
Oct-23	14250	14.3
Nov-23	15671	15.7
Dec-23	19817	19.8
Jan-24	20399	20.4
Feb-24	17430	17.4
Mar-24	14781	14.8

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Briquettes Consumption & Ash Quantity (Apr-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-04-2023	433	87	459	92	420	84	1311	262
02-04-2023	88	19	0	0	0	0	88	19
03-04-2023	717	158	761	160	696	153	2174	471
04-04-2023	497	104	527	100	482	101	1506	306
05-04-2023	759	152	805	161	736	147	2300	460
06-04-2023	671	148	712	149	651	143	2034	440
07-04-2023	688	131	730	153	668	147	2086	431
08-04-2023	632	120	670	127	613	129	1915	376
09-04-2023	439	88	0	0	0	0	439	88
10-04-2023	586	129	622	131	568	125	1776	385
11-04-2023	390	74	414	75	379	72	1183	221
12-04-2023	410	86	435	83	398	84	1243	252
13-04-2023	564	113	598	120	547	109	1708	342
14-04-2023	634	139	672	141	615	135	1921	416
15-04-2023	135	26	144	26	131	25	410	76
16-04-2023	0	0	0	0	0	0	0	0
17-04-2023	584	117	619	130	566	125	1769	371
18-04-2023	454	100	482	96	441	88	1377	284
19-04-2023	550	105	583	105	533	101	1667	311
20-04-2023	502	105	532	101	486	102	1520	309
21-04-2023	593	119	629	0	575	0	1797	119
22-04-2023	545	120	579	121	529	116	1653	358
23-04-2023	459	87	0	0	0	0	459	87
24-04-2023	592	124	628	132	574	126	1795	383
25-04-2023	547	109	580	116	530	106	1657	331
26-04-2023	419	92	444	93	406	89	1269	275
27-04-2023	444	84	471	85	431	82	1346	251
28-04-2023	425	89	450	95	412	91	1287	274
29-04-2023	447	85	475	85	434	87	1356	257
30-04-2023	588	112	0	0	0	0	588	112
Total	14794	3022	14021	2677	12819	2568	41634	8267

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Briquettes Consumption & Ash Quantity (May-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-05-2023	516	103	547	109	500	100	1563	313
02-05-2023	853	188	904	190	827	182	2584	559
03-05-2023	984	216	1043	219	954	210	2981	645
04-05-2023	718	151	761	145	696	146	2175	442
05-05-2023	671	134	712	142	651	130	2033	407
06-05-2023	784	173	832	175	761	167	2377	515
07-05-2023	657	125	0	0	0	0	657	125
08-05-2023	656	125	696	132	636	134	1989	391
09-05-2023	663	133	704	141	643	129	2010	402
10-05-2023	624	137	662	139	605	133	1890	409
11-05-2023	608	115	644	116	589	112	1841	343
12-05-2023	487	102	517	98	473	99	1477	300
13-05-2023	453	91	481	96	440	88	1374	275
14-05-2023	237	52	0	0	0	0	237	52
15-05-2023	518	99	550	99	503	96	1571	293
16-05-2023	489	103	518	98	474	100	1481	301
17-05-2023	535	107	567	119	519	114	1621	340
18-05-2023	536	118	568	114	520	104	1624	336
19-05-2023	680	129	721	130	660	125	2061	384
20-05-2023	649	136	688	131	629	132	1966	399
21-05-2023	899	180	0	0	0	0	899	180
22-05-2023	567	125	601	126	550	121	1718	372
23-05-2023	631	120	669	120	612	116	1911	356
24-05-2023	491	103	520	109	476	105	1487	317
25-05-2023	483	97	512	102	468	94	1463	293
26-05-2023	562	124	596	125	545	120	1703	369
27-05-2023	581	110	616	111	564	107	1761	328
28-05-2023	0	0	0	0	0	0	0	0
29-05-2023	584	111	620	112	567	113	1771	336
30-05-2023	548	104	581	105	531	106	1660	315
31-05-2023	643	122	682	123	624	125	1949	370
Total	18307	3732	17514	3427	16013	3307	51834	10465

Briquettes Consumption & Ash Quantity (Jun-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-06-2023	631	126	669	134	612	122	1912	382
02-06-2023	609	134	646	136	591	130	1846	400
03-06-2023	512	113	543	114	496	109	1550	336
04-06-2023	850	179	162	31	0	0	1012	209
05-06-2023	690	138	732	146	669	134	2090	418
06-06-2023	801	176	850	178	777	171	2428	526
07-06-2023	781	148	828	174	757	167	2367	489
08-06-2023	809	154	858	163	785	165	2452	482
09-06-2023	905	181	960	192	877	175	2742	548
10-06-2023	762	168	808	170	739	163	2309	500
11-06-2023	719	137	0	0	0	0	719	137
12-06-2023	970	204	1028	195	940	197	2938	596
13-06-2023	846	169	897	179	820	164	2564	513
14-06-2023	895	197	950	199	868	191	2713	587
15-06-2023	833	158	884	159	808	154	2525	471
16-06-2023	895	188	949	180	868	182	2711	550
17-06-2023	1059	212	1123	236	1027	226	3208	673
18-06-2023	1025	226	419	84	0	0	1444	309
19-06-2023	835	159	885	159	809	154	2529	472
20-06-2023	857	180	909	173	831	175	2598	527
21-06-2023	597	119	633	133	579	127	1809	380
22-06-2023	953	210	1011	212	924	203	2889	625
23-06-2023	1088	207	1154	208	1055	200	3297	615
24-06-2023	846	178	897	188	820	181	2564	547
25-06-2023	998	200	493	99	0	0	1491	298
26-06-2023	794	175	842	177	770	169	2407	521
27-06-2023	678	129	720	130	658	125	2056	383
28-06-2023	819	172	869	183	795	175	2483	529
29-06-2023	825	157	875	158	800	160	2501	474
30-06-2023	559	106	593	107	542	108	1695	322
Total	24442	4997	23188	4596	20219	4228	67849	13820

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Briquettes Consumption & Ash Quantity (Jul-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-07-2023	684	137	726	145	664	133	2074	415
02-07-2023	563	124	597	125	546	120	1707	370
03-07-2023	813	179	862	181	788	173	2464	533
04-07-2023	981	206	1041	198	952	200	2974	604
05-07-2023	953	191	1011	202	924	185	2888	578
06-07-2023	871	192	924	194	844	186	2639	571
07-07-2023	820	156	870	183	796	175	2486	514
08-07-2023	860	163	912	173	834	175	2606	512
09-07-2023	890	178	336	67	0	0	1226	245
10-07-2023	943	208	1001	210	915	201	2859	619
11-07-2023	828	157	878	158	803	153	2509	468
12-07-2023	680	143	721	137	659	138	2060	418
13-07-2023	903	181	957	191	875	175	2735	547
14-07-2023	912	201	967	203	884	195	2763	598
15-07-2023	731	139	776	140	709	135	2216	413
16-07-2023	902	189	190	36	0	0	1092	226
17-07-2023	760	152	806	169	737	162	2302	483
18-07-2023	709	156	752	150	688	138	2149	444
19-07-2023	841	160	892	161	815	155	2548	475
20-07-2023	762	160	809	154	739	155	2310	469
21-07-2023	831	166	882	185	806	177	2519	529
22-07-2023	816	180	866	182	792	174	2474	536
23-07-2023	448	85	0	0	0	0	448	85
24-07-2023	795	167	843	177	771	170	2408	513
25-07-2023	847	169	898	180	821	164	2567	513
26-07-2023	775	171	822	173	752	165	2349	509
27-07-2023	655	124	694	125	635	121	1984	370
28-07-2023	809	170	858	180	785	173	2452	523
29-07-2023	738	140	782	141	715	143	2235	424
30-07-2023	901	171	276	50	0	0	1177	221
31-07-2023	785	149	833	150	761	137	2379	436
Total	24807	5063	23782	4720	21010	4377	69599	14160

Briquettes Consumption & Ash Quantity (Aug-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-08-2023	729	146	773	155	707	141	2209	442
02-08-2023	854	188	906	190	828	182	2589	561
03-08-2023	817	180	867	182	792	174	2476	536
04-08-2023	753	158	798	152	730	153	2281	463
05-08-2023	863	173	915	183	836	167	2614	523
06-08-2023	1109	244	281	59	0	0	1390	303
07-08-2023	895	170	949	199	868	191	2712	560
08-08-2023	853	162	904	172	827	174	2584	507
09-08-2023	932	186	988	198	904	181	2824	565
10-08-2023	1050	231	1114	234	1018	224	3182	689
11-08-2023	958	182	1016	183	929	177	2904	542
12-08-2023	961	202	1019	194	932	196	2912	591
13-08-2023	745	149	790	158	723	145	2258	452
14-08-2023	815	179	864	181	790	174	2469	535
15-08-2023	701	133	0	0	0	0	701	133
16-08-2023	754	158	799	152	731	153	2284	464
17-08-2023	793	159	841	177	769	169	2404	505
18-08-2023	845	186	897	179	820	164	2562	529
19-08-2023	870	165	923	166	844	160	2636	492
20-08-2023	790	166	0	0	0	0	790	166
21-08-2023	838	168	889	187	812	179	2539	533
22-08-2023	794	175	842	177	770	169	2407	521
23-08-2023	831	158	882	159	806	153	2519	470
24-08-2023	781	164	829	174	758	167	2368	505
25-08-2023	686	137	727	145	665	133	2078	416
26-08-2023	819	180	868	182	794	175	2481	537
27-08-2023	1050	200	314	57	0	0	1364	256
28-08-2023	807	169	856	180	782	172	2445	521
29-08-2023	783	149	830	149	759	152	2372	450
30-08-2023	771	154	818	147	748	150	2337	451
31-08-2023	858	163	910	164	832	150	2601	477
Total	26106	5334	24411	4834	21775	4524	72292	14692

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Briquettes Consumption & Ash Quantity (Sept-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-09-2023	861	172	914	183	835	167	2610	522
02-09-2023	826	182	876	184	801	176	2504	542
03-09-2023	876	193	0	0	0	0	876	193
04-09-2023	856	180	908	173	830	174	2594	527
05-09-2023	796	159	844	169	772	154	2412	482
06-09-2023	849	187	900	189	823	181	2572	557
07-09-2023	684	130	726	152	664	146	2074	428
08-09-2023	703	134	746	142	682	143	2131	419
09-09-2023	712	142	755	151	691	138	2158	432
10-09-2023	985	217	498	105	0	0	1483	321
11-09-2023	832	158	882	159	807	153	2521	470
12-09-2023	723	152	767	146	701	147	2191	445
13-09-2023	689	138	731	146	668	134	2089	418
14-09-2023	810	178	859	180	785	173	2454	531
15-09-2023	724	138	768	138	702	133	2194	409
16-09-2023	714	150	757	144	692	145	2164	439
17-09-2023	996	199	379	80	0	0	1375	279
18-09-2023	824	181	874	175	799	160	2496	516
19-09-2023	773	147	820	148	750	142	2343	437
20-09-2023	712	149	755	143	690	145	2157	438
21-09-2023	668	134	709	149	648	143	2025	425
22-09-2023	655	144	695	146	635	140	1985	430
23-09-2023	668	127	708	127	647	123	2023	377
24-09-2023	1252	263	0	0	0	0	1252	263
25-09-2023	606	121	642	128	587	117	1835	367
26-09-2023	539	119	572	120	523	115	1633	354
27-09-2023	820	156	869	156	795	151	2484	463
28-09-2023	527	111	559	117	511	112	1598	341
29-09-2023	719	137	763	137	698	140	2180	414
30-09-2023	753	151	799	144	731	146	2283	441
Total	23153	4747	21076	4131	18467	3800	62696	12678

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Briquettes Consumption & Ash Quantity (Oct-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-10-2023	995	199	769	154	0	0	1764	353
02-10-2023	405	89	429	90	393	86	1227	266
03-10-2023	770	169	817	171	747	164	2333	505
04-10-2023	826	173	876	166	801	168	2502	508
05-10-2023	688	138	730	146	668	134	2086	417
06-10-2023	876	193	929	195	850	187	2655	575
07-10-2023	744	141	790	166	722	159	2256	466
08-10-2023	1002	190	947	180	0	0	1949	370
09-10-2023	1079	216	1145	229	1046	209	3270	654
10-10-2023	815	179	864	181	790	174	2469	535
11-10-2023	836	159	887	160	811	154	2533	472
12-10-2023	806	169	854	162	781	164	2441	496
13-10-2023	881	176	934	187	854	171	2669	534
14-10-2023	727	160	771	162	705	155	2203	477
15-10-2023	1135	216	0	0	0	0	1135	216
16-10-2023	1045	219	1108	211	1013	213	3166	643
17-10-2023	917	183	973	204	890	196	2780	584
18-10-2023	945	208	1002	200	916	183	2864	592
19-10-2023	880	167	933	168	853	162	2667	497
20-10-2023	913	192	969	184	886	186	2768	562
21-10-2023	890	178	944	198	863	190	2698	566
22-10-2023	806	177	855	180	782	172	2443	529
23-10-2023	887	168	940	169	860	163	2687	501
24-10-2023	876	184	929	195	850	187	2655	566
25-10-2023	850	170	901	180	824	165	2575	515
26-10-2023	878	193	931	196	851	187	2660	576
27-10-2023	1012	192	1073	193	981	186	3067	572
28-10-2023	0	0	0	0	0	0	0	0
29-10-2023	0	0	0	0	0	0	0	0
30-10-2023	456	91	484	87	442	88	1382	267
31-10-2023	760	144	806	153	737	140	2303	438
Total	24700	5037	24592	4869	20915	4344	70207	14250

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Briquettes Consumption & Ash Quantity (Nov-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-11-2023	936	187	992	198	907	181	2835	567
02-11-2023	925	203	981	206	897	197	2802	607
03-11-2023	869	191	922	194	843	185	2634	570
04-11-2023	880	185	933	177	853	179	2667	541
05-11-2023	852	170	903	181	826	165	2581	516
06-11-2023	938	206	995	209	909	200	2842	615
07-11-2023	912	173	967	203	884	195	2763	571
08-11-2023	927	195	983	187	899	189	2809	570
09-11-2023	871	174	924	185	845	169	2640	528
10-11-2023	919	202	975	205	891	196	2785	603
11-11-2023	804	153	853	153	780	148	2436	454
12-11-2023	302	63	0	0	0	0	302	63
13-11-2023	0	0	0	0	0	0	0	0
14-11-2023	525	116	557	117	509	112	1592	345
15-11-2023	930	177	986	178	902	171	2818	526
16-11-2023	881	185	935	178	854	179	2670	542
17-11-2023	1100	220	1167	245	1067	235	3334	700
18-11-2023	995	219	1055	211	964	193	3014	623
19-11-2023	1001	190	742	134	0	0	1743	324
20-11-2023	933	196	989	188	904	190	2826	574
21-11-2023	961	192	1019	214	932	205	2911	611
22-11-2023	991	218	1051	221	961	211	3004	650
23-11-2023	895	170	949	171	868	165	2711	506
24-11-2023	885	186	938	197	858	189	2681	572
25-11-2023	994	199	1054	211	964	193	3011	602
26-11-2023	999	220	813	171	0	0	1812	391
27-11-2023	1016	193	1077	194	985	187	3078	574
28-11-2023	1108	233	1175	247	1074	236	3357	716
29-11-2023	966	193	1024	184	937	187	2927	565
30-11-2023	1106	221	1173	211	1072	214	3351	647
Total	26418	5430	27133	5368	23385	4873	76936	15671

Briquettes Consumption & Ash Quantity (Dec-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-12-2023	993	199	1054	211	963	193	3010	602
02-12-2023	964	212	1022	215	934	206	2920	632
03-12-2023	1339	295	0	0	0	0	1339	295
04-12-2023	1004	211	1065	202	973	204	3042	618
05-12-2023	1138	228	1207	241	1103	221	3448	690
06-12-2023	1310	288	1389	292	1270	279	3969	859
07-12-2023	1039	197	1102	231	1007	222	3148	650
08-12-2023	1420	298	1506	286	1377	289	4302	873
09-12-2023	1328	266	1408	282	1288	258	4024	805
10-12-2023	1125	248	633	133	0	0	1758	380
11-12-2023	1322	251	1402	252	1282	244	4005	747
12-12-2023	1228	258	1302	247	1191	250	3721	755
13-12-2023	1143	229	1212	242	1108	222	3464	693
14-12-2023	1157	254	1227	258	1122	247	3505	759
15-12-2023	1213	230	1287	232	1176	224	3676	686
16-12-2023	1146	241	1216	231	1111	233	3473	705
17-12-2023	1045	209	641	135	0	0	1686	344
18-12-2023	1400	308	1485	297	1357	271	4242	876
19-12-2023	1294	246	1372	247	1254	238	3920	731
20-12-2023	1046	220	1109	211	1014	213	3169	643
21-12-2023	1039	208	1102	231	1008	222	3149	661
22-12-2023	1106	243	1173	246	1072	236	3351	725
23-12-2023	1160	220	1230	221	1124	214	3514	655
24-12-2023	1283	269	0	0	0	0	1283	269
25-12-2023	1272	254	1350	270	1234	247	3856	771
26-12-2023	1024	225	1086	228	993	218	3102	672
27-12-2023	1052	200	1115	201	1020	194	3187	594
28-12-2023	944	198	1001	210	916	201	2861	610
29-12-2023	1092	218	1158	208	1059	212	3308	638
30-12-2023	1022	204	1084	195	991	198	3096	598
31-12-2023	1042	208	396	71	0	0	1438	280
Total	35686	7336	33332	6527	28948	5954	97966	19817

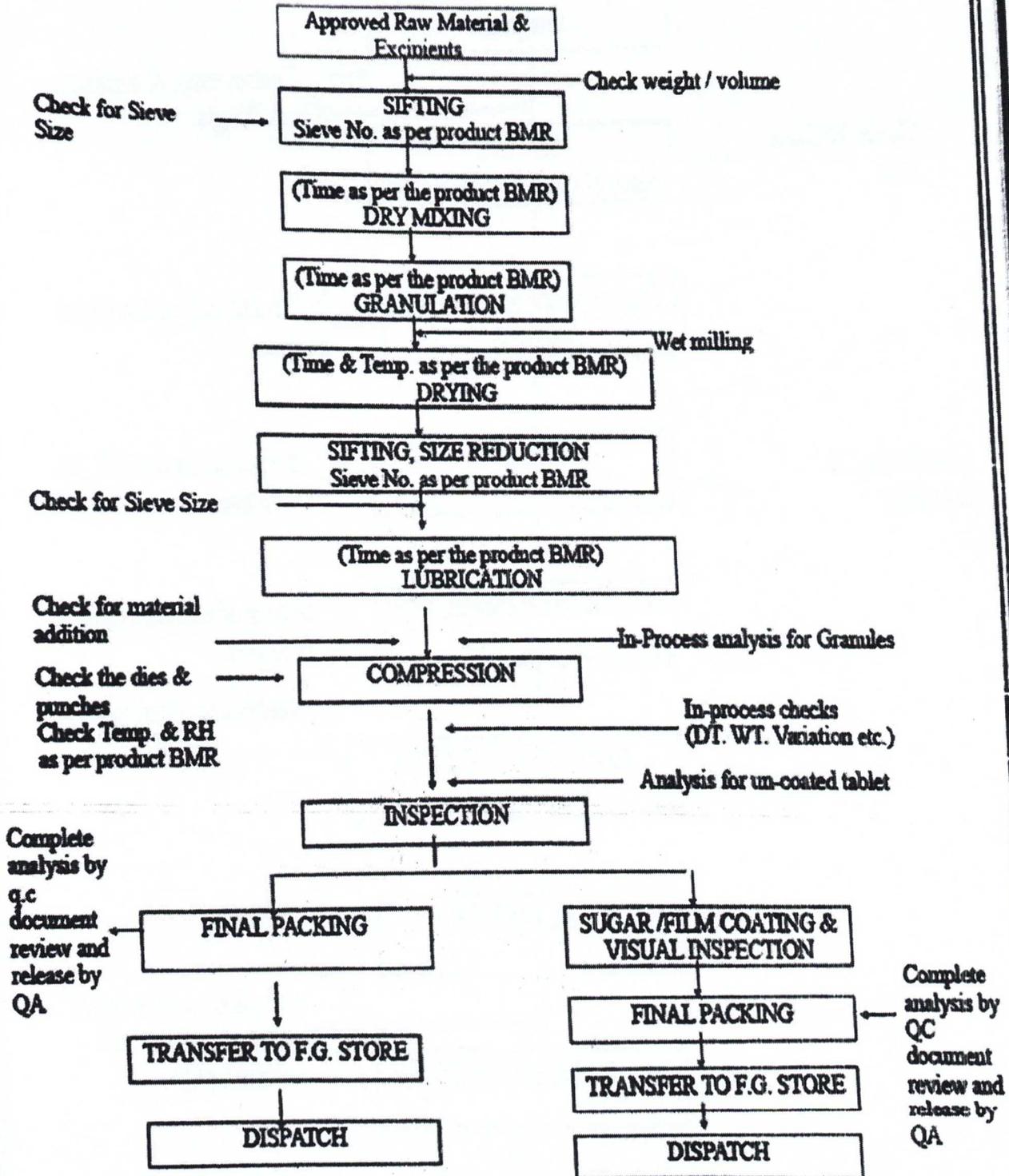
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Briquettes Consumption & Ash Quantity (Jan-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-01-2024	0	0	0	0	0	0	0	0
02-01-2024	1179	259	1250	263	1143	251	3572	773
03-01-2024	1185	261	1257	264	1149	253	3592	778
04-01-2024	1096	230	1162	221	1063	223	3321	674
05-01-2024	1183	237	1254	251	1147	229	3584	717
06-01-2024	1127	248	1196	251	1093	240	3416	740
07-01-2024	1258	239	0	0	0	0	1258	239
08-01-2024	1328	279	1408	268	1287	270	4023	817
09-01-2024	1228	246	1302	260	1191	238	3721	744
10-01-2024	1271	280	1349	283	1233	271	3853	834
11-01-2024	1283	244	1361	245	1244	236	3889	725
12-01-2024	1131	237	1199	228	1096	230	3426	695
13-01-2024	1088	218	1154	231	1055	211	3296	659
14-01-2024	1001	220	1085	228	0	0	2086	448
15-01-2024	1162	221	1232	222	1127	214	3521	657
16-01-2024	1211	254	1284	244	1174	247	3669	745
17-01-2024	1190	238	1262	265	1154	254	3606	757
18-01-2024	1355	298	1437	287	1314	263	4106	848
19-01-2024	1275	242	1352	243	1236	235	3863	720
20-01-2024	1301	273	1380	262	1262	265	3943	800
21-01-2024	1059	212	0	0	0	0	1059	212
22-01-2024	1413	311	1499	315	1370	301	4282	927
23-01-2024	1235	235	1310	236	1197	228	3742	698
24-01-2024	1468	308	1557	327	1424	313	4449	949
25-01-2024	1247	249	1323	265	1209	242	3779	756
26-01-2024	146	32	155	32	141	31	442	96
27-01-2024	1147	218	1216	219	1112	211	3475	648
28-01-2024	1262	265	0	0	0	0	1262	265
29-01-2024	1660	332	1761	317	1610	322	5030	971
30-01-2024	1272	254	1349	243	1233	247	3854	744
31-01-2024	1304	261	1384	249	1265	253	3953	763
Total	36064	7401	34477	6718	30530	6280	101072	20399

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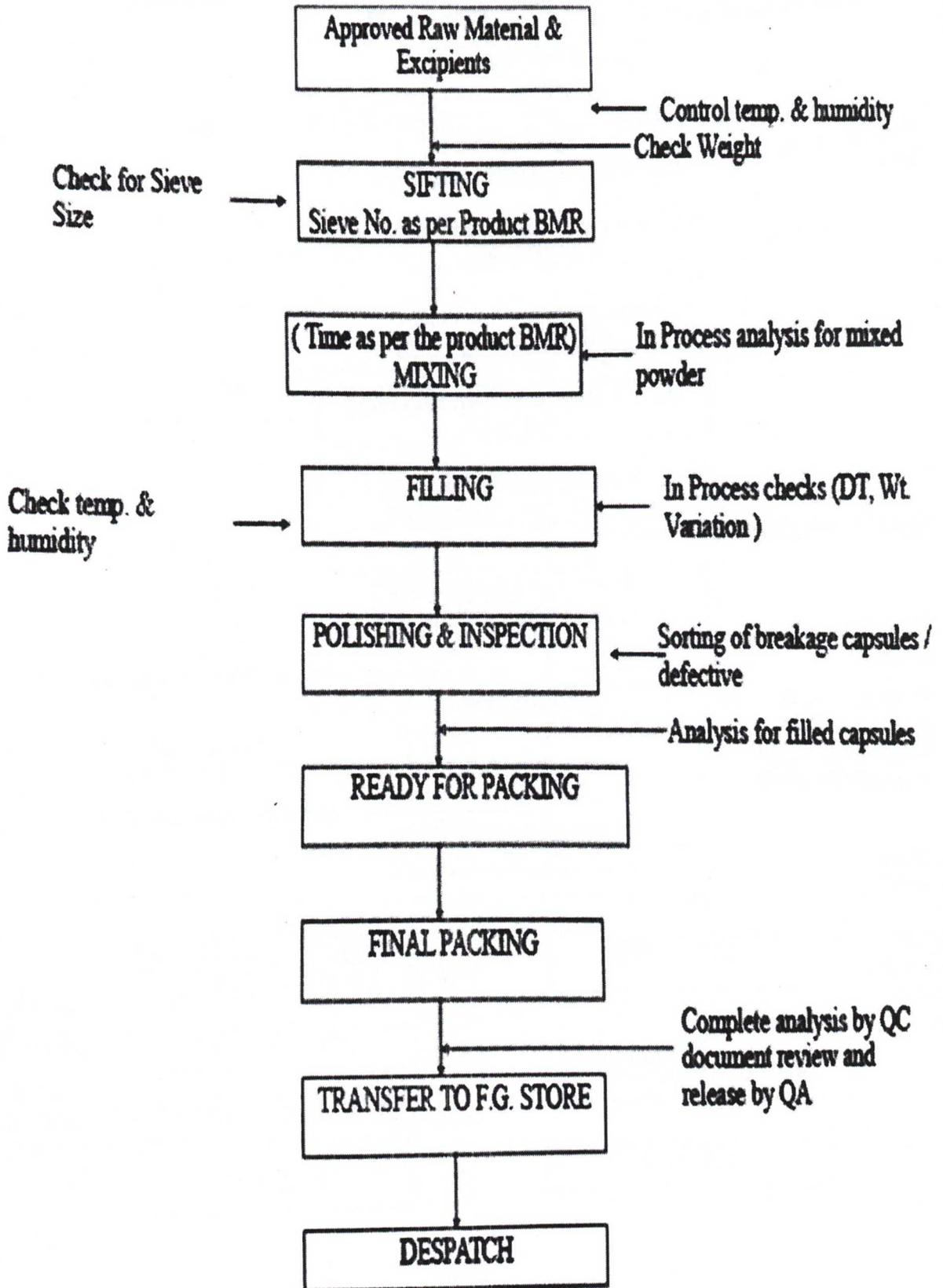
Briquettes Consumption & Ash Quantity (Mar-2024)								
DATE	A-Shift		B-Shift		C-Shift		A+B+C Total Briquettes Consumption kg.	A+B+C Total Ash Quantity kg.
DATE	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg	Briquettes Consumption kg	Ash Quantity kg
01-03-2024	1025	205	1087	217	994	199	3106	621
02-03-2024	976	215	1036	217	947	208	2959	641
03-03-2024	992	218	0	0	0	0	992	218
04-03-2024	929	195	985	187	901	189	2815	571
05-03-2024	918	184	974	195	891	178	2783	557
06-03-2024	903	199	957	201	875	193	2735	592
07-03-2024	783	149	830	174	759	167	2372	490
08-03-2024	776	163	823	156	752	158	2351	477
09-03-2024	981	196	1041	208	952	190	2974	595
10-03-2024	841	185	0	0	0	0	841	185
11-03-2024	842	160	893	161	816	155	2550	476
12-03-2024	945	198	1002	190	916	192	2864	581
13-03-2024	787	157	835	167	763	153	2385	477
14-03-2024	868	191	921	193	842	185	2631	570
15-03-2024	885	168	938	169	858	163	2681	500
16-03-2024	882	185	936	178	856	180	2674	543
17-03-2024	326	65	0	0	0	0	326	65
18-03-2024	1163	256	1234	259	1128	248	3525	763
19-03-2024	969	184	1028	185	940	179	2936	548
20-03-2024	869	182	921	175	842	177	2632	534
21-03-2024	853	171	905	190	828	182	2586	543
22-03-2024	778	171	825	173	755	166	2358	511
23-03-2024	674	128	715	129	653	124	2042	381
24-03-2024	825	173	0	0	0	0	825	173
25-03-2024	0	0	0	0	0	0	0	0
26-03-2024	824	181	874	184	799	176	2498	541
27-03-2024	871	165	923	166	844	160	2638	492
28-03-2024	1066	224	1131	237	1034	227	3230	689
29-03-2024	982	196	1041	187	952	190	2975	574
30-03-2024	1182	260	1253	226	1146	252	3581	738
31-03-2024	654	144	0	0	0	0	654	144
Total	26369	5470	24108	4726	22042	4592	72519	14789

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(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

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2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

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7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

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directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

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3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries</p> <p>> 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/ estate	<300 TPD production capacity and located within a notified industrial area/ estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

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(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - < 30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

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(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) Activity

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

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1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. **Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

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3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

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4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

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7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

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9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

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APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

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3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

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9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

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3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

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APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

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make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.4 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

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APPENDIX -V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1 or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.